

[Shri Parbhudas Patel]

(ii) Annual Report of the Jammu and Kashmir State Agro-Industries Development Corporation Limited, Srinagar, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(iii) Annual Report of the Jammu and Kashmir State Agro-Industries Development Corporation Limited, Srinagar, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(iv) A statement (Hindi and English versions) showing reasons for delay in laying the reports mentioned at (ii) and (iii) above. [Placed in Library. See No. LT-10862/76].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972:—

(i) The Sikkim Wild Life (Stock Declaration) Rules, 1976, published in Notification No. G.S.R. 312(E) in Gazette of India dated the 1st May, 1976.

(ii) The Sikkim Wild Life (Transactions and Taxidermy) Rules, 1976, published in Notification No. G.S.R. 313(E) in Gazette of India dated the 1st May, 1976. [Placed in Library. See No. LT-10863/76].

CERTIFIED ACCOUNTS OF I.I.T., BOMBAY
FOR 1974-75

SHRI D. P. YADAV: I beg to lay on the Table a copy of the Certified Accounts of the Indian Institute of

Technology, Bombay, for the year 1974-75 along with the Audited Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961 [Placed in Library. See No. LT-10864/76.]

11.02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Marriage Laws (Amendment) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 12th May, 1976."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Tariff Commission (Repeal) Bill, 1976 which has been passed by the Rajya Sabha at its sitting held on the 12th May, 1976."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Merchant Shipping (Amendment) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 12th May, 1976."

(iv) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed